

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 15.07.2010

Meeting No. 15/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 15.07.2010 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
2.	Sh. G. Parthsarthy	DDG	DGFT
3.	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1	187	M/S. ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:15/85-ALC3/2010	Status: Deferred
	Case No.:2/11/85-ALC3/2010		15.07.2010	
	HQ File :01/85/050/00032/AM11/	RLA File :53/24/040/00006/AM11/	Lic.No/Date:5310010539	
			03.06.2010	
The case was considered by the committee as per agenda. It was noted that the Comments from C & PC & MSME have not been received. The Committee decided to remind them to expedite their comments. To be re listed on 13.08.2010.				

2	188	M/S. BENNARI AMMAN SUGARS LTD.,	Meet No/Date: 15/85-ALC3/2010 15.07.2010	Status: Transferred
	HQ File :01/85/162/0078/AM11	RLA File : 32/24/40/ /AM11	Lic.No/Date:3210043897 11.05.2010	
	Clarification regarding whether prior import condition implied (or) Import can be effected as replenishment after fulfilling the obligation			
	The case was considered by the committee as per agenda. The Committee felt that the relevant Policy Circular No. 2 (RE-08)/ 2004-2009 dated 16.04.2008 refers to PC-4 Section regarding to clarification matter pertains to Policy Division. The Committee decided to transfer the Case to Policy Division.			
			Meet No/Date: 15/85-	Status:

3	189	M/S. GELTEC PVT. LTD.,	ALC3/2010 15.07.2010	Approved
	HQ File :01/85/050/0083/AM10/	RLA File :03/94/40/390/AM10	Lic.No/Date:310533946 18.08.2009	
	Allowance of import input which was disallowed by NC			
	The case was considered by the committee as per agenda. It was noted by the Committee that import item at Sl. 2 i.e. Covitol F 1300 is used in Soft Gelatine capsules as dietary supplement The Committee, therefore decided approve the case and allowed this import item on net to net basis with accountability on export side. RA to take consequential action as per policy/procedure.			

4	190 Case No.:12/1/85-ALC3/2010	M/S. FARWOOD INDUSTRIES LTD	Meet No/Date:15/85-ALC3/2010 15.07.2010	Status: Rejected
	HQ File :01/85/050/00263/AM10/	RLA File :04/24/040/00108/AM10/	Lic.No/Date:0410109498 18.11.2009	
	The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received from RA despite of reminder given to them. In the absence of hard copy it was not possible to compute the wastage to ratify the norms. The Committee decided to reject the case technically. RA to take consequential action as per policy/procedure.			

5	191	M/S. GRASIM INDS. LTD., JODHPUR	Meet No/Date:15/85-ALC3/2010 15.07.2010	Status: Deferred
	HQ File :01/85/83/162/1174/AM10	Fixation of DEPB Rae for credit in respect of white cement clinker		
	The case was considered by the committee as per agenda. The Committee decided to ask the applicant firm following information :- 1. Industrial Data of Production/Consumption of the 3 representative companies routed by concerned EPC. To be re listed on 13.08.2010			

6	192	M/S. BGH Exim Ltd., Kolkata	Meet No/Date:15/85-ALC3/2010	Status:
---	-----	-----------------------------	------------------------------	---------

		15.07.2010	Deferred
	HQ File :01/85/050/00107/AM10/	RLA File :02/24/40/00110/AM10	Lic.No/Date:0210131072 02.09.2009
	The case was considered by the committee as per agenda. The Committee decided to call representative of the applicant firm for PH. To be re listed on 13.08.2010		

7	193 Case No.:3/15/85-ALC3/2010	M/S. JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:15/85-ALC3/2010 15.07.2010	Status: Approved
	HQ File :01/85/050/00051/AM11/	RLA File :34/24/040/00050/AM11/	Lic.No/Date:3410027139 04.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to approve the case as applied for on net to net basis with accountability on export side. RA to take consequential action as per policy/procedure.			

8	194 Case No.:1/15/85-ALC3/2010	M/S. FASHION ACCESSORIES	Meet No/Date:15/85-ALC3/2010 15.07.2010	Status: Transferred
	HQ File :01/85/050/00049/AM11/	RLA File :05/23/040/00007/AM11/	Lic.No/Date:0510262996 26.04.2010	
	The case was considered by the committee as per agenda. It was noted that the export product is Textile which is dealt with in NC-5. The committee therefore, decided to transfer the case to NC-5.			

9	195 Case No.:2/15/85-ALC3/2010	M/S. LEE BEE FOODS	Meet No/Date:15/85-ALC3/2010 15.07.2010	Status: Approved
	HQ File :01/85/050/00050/AM11/	RLA File :30/21/040/00010/AM11/	Lic.No/Date:3010067223 02.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to approve the case as applied for on net to net basis with accountability on export side. RA to take consequential action as per policy/procedure.			

10	196	M/S. Royal Brushes (P) Ltd	Meet No/Date:15/85-ALC3/2010 15.07.2010	Status: Deferred
	HQ File :01/85/050/00248/AM09	RLA File :03/95/40/702/AM09	Lic.No/Date:0310504057 28.01.2009	
	The case was considered by the committee as per agenda. The Committee decided to ask the applicant firm following information :-			
	1. Production/Consumption data of one year duly certified by Chartered Engineer. To be re listed on 13.08.2010			

11	197	M/S. RINAC INDIA LIMITED	Meet No/Date:15/85-ALC3/2010 15.07.2010	Status: Rejected
	Case No.:8/5/85-ALC3/2010			
	HQ File :01/85/050/00011/AM11/	RLA File :07/24/040/00487/AM10/	Lic.No/Date:0710070938 15.04.2010	
	The case was considered by the committee as per agenda. It was noted that the information asked from the applicant firm vide letter dt. 02.06.2010, is still awaited. In the absence of this information the committee is unable to decide the case. Therefore, the committee decided to reject the case. RA to take consequential action as per policy/procedure.			

12	198	M/S. SBL Pvt Ltd.	M. No.15/11 dt. 15.07.2010	Status: Deferred
	Ref. from PC-4	F.No. 01/94/180/141/AM09/PC-4		
	Clarification regarding import of Sugar Milk i.e. Lactose as per SION under DFIA Scheme.			
13	199	M/S. NANDLAL BANKATLAL PVT. LTD., MUMBAI	M. No.10/11 dt. 10.06.2010	
	HQ File :01/85/162/412/AM10/	Clarification regarding import of Mannitol as an alternative item for Sugar under DFIA		
The case was considered by the committee as per agenda. It was noted that both the cases were considered in NC meeting No. 10/AM11 held on dt 11.06.2010 and the applicant firms were asked to furnish information vide letter dt. 25.06.2010 and reminders were issued on dt. 09.07.2010. Reply is awaited. Further, as per decision taken by NC comments were sought from MFPI, Directorate of Sugar vide letter dt. 17.06.2010 and followed by reminder on 09.07.2010. The reply from MFPI & Directorate of Sugar is still awaited. Reminders may be issued to all. Taking note of this, the Committee decided as under: (1) In the meeting a suo-moto review for SION E-1 & E-5 be undertaken within a period of 6 months. For this, industry data be called from major manufacture exporters like: (i) M/s. Parle Products Ltd., (ii) M/s. Priya Gold Ltd., (iii) Britannia Industries Ltd., (iv) M/s. Mrs. Beckor & Co. Ltd., & (v) M/s. Disha Foods Ltd., as well as from All Indian Biscuit Manufacturing Association, PHD House ,New Delhi. (2) In the meanwhile, in order that to prevent any potential misuse, Actual User Condition be imposed on import items 1,2,3 of SION E-1 and import items 1,2,3,4 & 5 of SION E-5. Accordingly, the Committee recommended that the following note be included in SION E-1 & E-5. <u>Note for E-1:</u> Import item at Sl. No. 1, 2 & 3 shall be allowed with actual user condition & with accountability of actual use on the export side. <u>Note for E-5:</u> Import item at Sl. No. 1, 2, 3, 4 & 5 shall be allowed with actual user condition & with accountability of actual use on the export side. The files are be submitted to DG for orders.				

